

DOE vs. INX Media Pvt. Ltd. & others.
ECIR No. 07/HIU/2017

05.08.2020

This complaint has been assigned to this court by the District and Sessions Judge, RADC as per the email received on the court email id readercbi09radc@gmail.com on 04.08.2020.

The complaint is contained in the attachment received with the email however, it is a password protected attachment. Therefore, it could not be opened for perusal by the court. Email from Sh. Sandeep Thapliyal Assistant Director, Directorate of Enforcement, addressed to PA to Ld. District and Sessions Judge, RADC shows that list of witnesses and list of relied upon documents Annexure A and B respectively are also filed with the complaint.

In view of the aforesaid, an appropriate order regarding the registration of the complaint and further orders thereafter can be passed only then the complainant will provide the password for opening of the complaint for perusal.

Let this complaint be listed on 17.08.2020 for consideration. Matter will be taken up through video conferencing if regular functioning of the court is not resumed. Notice be issued to the complainant informing about the date of hearing.

(Printout of the emails has been taken out and are attached with this order).


05.08.2020

(AJAY KUMAR KUHAR)
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 05.08.2020

DOE vs. Sanjay Bhandari & others.
ECIR No. HQ/03/2017
05.08.2020

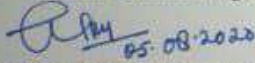
As per the order of the Ld. District and Sessions Judge, RADC received on court email id readercbi09radc@gmail.com, on 04.08.2020 a complaint case in ECIR HQ/03/2017 titled DOE Vs. Sanjay Bhandari & Others has been assigned to this court.

However, no complaint via email has been received. The email received shows that Sh. Shriram Meena Assistant Director, Directorate of Enforcement had sent an email to the PA to the Ld. District and Sessions Judge, RADC on 01.06.2020 saying, inter-alia, that the department is ready with filing of the prosecution complaint in the caption matter and requested that they may be allowed to file the prosecution complaint through e filing module. However, this court has not received any complaint as such. Therefore, no further action can be taken as of now.

Let this matter be listed for consideration and awaiting the complaint through e filing module in this court, if not filed already with the filing section of RADC.

(Printout of the emails has been taken out and are attached with this order).

Let this complaint be listed on 17.08.2020 for consideration. Matter will be taken up through video conferencing if regular functioning of the court is not resumed.


(AJAY KUMAR KUHAR)
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 05.08.2020